

lished in Notification No. G. S. R. 1214 in Gazette of India dated the 21st August, 1971.

- (ii) The fertiliser (Control) Second Amendment Order, 1971 published in Notification No. G. S. R. 1215 in Gazette of India dated the 21st August, 1971. [*Placed in Library. Ser No LT-937/71.*]
- (2) A copy (Hindi and English versions) of the Gujarat Agricultural Lands Ceiling (Compensation Bond) (Amendment) Rules, 1971 published in Notification No. GHM-3650-M-ICH-1071/36958-J in the Gujarat Government Gazette dated the 30th August, 1971, under sub-section (4) of section 53 of the Gujarat Agricultural Lands Ceiling Act, 1960, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat, together with an explanatory note [*Placed in Library. See No. LT-938/71.*]
- (3) A copy of the Central Warehousing Corporation (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G S R. 1297 in Gazette of India dated the 11th September, 1971, under sub-section (3) of section 41 of the Warehousing Corporation Act, 1962. [*Placed in Library. See No. LT-939/71.*]

VEGETABLE OIL PRODUCTS CONTROL (AMENDMENT) ORDER, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA): On behalf of Prof. Sher Singh: I beg to lay on the Table a copy of the Vegetable Oil Products Control (Amendment) Order, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1340 in Gazette of India dated the 14th September,

1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-940/71.*]

MR. DEPUTY-SPEAKER : Shri Bajinath Kureel.

NOTIFICATIONS DECLARING ELECTRIC SUPPLY SERVICES IN KERALA, WEST BENGAL AND ASSAM AS ESSENTIAL SERVICES

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : On behalf of Shri Bajinath Kureel... ..

MR. DEPUTY-SPEAKER : I should be informed in advance of such changes. Dr. K. L. Rao :

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub section (2) of section 2 of the Essential Services Maintenance Act, 1968 :—

- (1) Notification No S. O 3513 published in Gazette of India dated the 20th September, 1971 declaring service connected with the supply of electrical energy to the public in the State of Kerala or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of the said Act. [*Placed in Library. See No. LT-941/71.*]
- (2) Notification No. S. O. 4035 published in Gazette of India dated the 22nd October, 1971 declaring service connected with the supply of electrical energy to the public in the State of West Bengal or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purpose of the said Act. [*Placed in Library. See No. LT-942/71.*]
- (3) Notification No. S. O. 4037 published in Gazette of India dated the 23rd October, 1971 declaring service connected with the supply of electri-

[Mr. Deputy Speaker]

cal energy to the public in the State of Assam or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of the said Act. [*Placed in Library.* See No. LT-943/71].

NOTIFICATIONS UNDER BOMBAY PROHIBITION ACT, 1949 IN RELATION TO STATE OF GUJARAT, AND RELATED STATEMENTS

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) :

(1) I beg to re-lay on the Table a copy each of the following Notifications under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat :—

- (i) The Bombay Molasses (Gujarat Amendment) Rules, 1971, published in Notification No. GH-SH-2688-MLS-1069/9240 /-P in the Gujarat Government Gazette dated the 25th March, 1971.
- (ii) The Gujarat Articles Unfit for Use as intoxicating liquor (Manufacture and Import) (Amendment) Regulation Rules, 1971, published in Notification No. GH-SH-2704-BPA-1270/13834-P in the Gujarat Government Gazette dated the 25th March, 1971.
- (iii) The Gujarat Industrial Alcohol (Import, Storage and Sale for export overseas, in bond) (Amendment) Rules, 1971, published in Notification No. GH-SH-2756-BPA-1270-12232-P in the Gujarat Government Gazette dated the 22nd April, 1971.

(iv) The Gujarat Denatured Spirituous Preparations (Amendment) Rules, 1971, published in Notification No. GH-SH-2848-BPA-2670/109142-P in the Gujarat Government Gazette dated the 20th May, 1971.

(v) Notification No. GH-SH-2855-BPA-1271/34196-P published in the Gujarat Government Gazette dated the 20th May, 1971 making certain amendment to the Gujarat Poppy Capsules (Amendment) Rules, 1967.

(vi) The Bombay Denatured Spirit (Gujarat First Amendment) Rules, 1971, published in Notification No. GH-SH-2258-DNS-1069/60600-P in the Gujarat Government Gazette dated the 27th May, 1971. [*Placed in Library.* See No. LT-723/71].

(2) to lay on the Table—

- (i) A copy of the Bombay Foreign liquor (Gujarat Amendment) Rules, 1970 published in Notification No. GH-SH-2439-/FLR-2069/104710-P in Gujarat Government Gazette dated the 28th January, 1971 together with corrigendum thereto published in Notification No. GH/SH/2827/FLR-1069-18374-P dated the 1st May, 1971, under sub-section (4) of section 143 of the Bombay Prohibition Act, 1959, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (ii) A statement explaining the reasons for not laying the Hindi version of the above Notification.
- (iii) A statement showing reasons for delay in laying the Notification mentioned at (i) above. [*Placed in Library.* See No. LT-944/71].